

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

WP No. 28473 of 2025

(AMIT KUMAR MISHRA AND OTHERS Vs THE STATE OF MADHYA PRADESH AND OTHERS)

Dated : 18-02-2026

Shri Gopesh Tiwari - Advocate for the petitioners.

Ms. Kanak Gaharwar - Government Advocate for the State.

Four weeks' time is granted to respondents/State to file reply.

It is made clear that if no reply is filed on the next date of hearing then right to file reply of respondents shall stand closed.

Status quo in respect of transfer of petitioner be maintained till the next date of hearing.

List the matter in *week commencing 23.03.2026*.

(VISHAL DHAGAT)
JUDGE

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